

ITEM NO.2

COURT NO.14

SECTION II



S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Special Leave to Appeal(Crl.) No(s). 2619/2024

(Arising out of impugned final judgment and order dated 18-12-2019 in CRA No. 4855/2015 passed by the High Court Of Judicature at Allahabad)

DHARMENDRA KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH  
IA No. 19117/2024 - GRANT OF BAIL

Respondent(s)

Date : 11-03-2024 The matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Zeeshan Diwan, AOR  
Mr. Jhanvi Dubey, Adv.  
Mr. Krishna Datta Multani, Adv.  
Mr. Ahmed Faraz, Adv.

For Respondent(s) Mr. Ankit Goel, AOR  
Mr. Yasharth Kant, Adv.  
Mr. Ajay Singh, Adv.  
Mr. Sahil Patel, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Heard learned counsel for the parties.

The appellant is the husband of the deceased. He has been incarcerated for more than nine years. It is a case where most of the witnesses turned hostile including the informant.

Considering the aforesaid fact, coupled with the period of incarceration, we are inclined to enlarge the appellant on bail subject to the condition that may be imposed by the Trial Court.

Accordingly, IA No. 19117/2024 stands allowed.

(JATINDER KAUR)  
P.S. to REGISTRAR

(POONAM VAID)  
COURT MASTER (NSH)